

20

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 46/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2018**

Name of the Company: Suresh Chopra
(Nimad Agricultural Farms Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | DEEPAI GARHEWAL | ADVOCATE | APPELLANT |  |
| 2. | | | | |

ORDER


Learned Advocate Ms. Deepali Garhewal present for Appellants. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

Representation of ROC not received.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

List the matter on 16.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**
Dated this the 9th day of March, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**